

with the members of the Council and had been received by the President Mr. Sibghatullah Mujadidi. These developments have raised the prospect of peace and restoration of normalcy in Afghanistan. India has always supported a political settlement in Afghanistan based on the aspirations of the Afghan people worked out by the Afghans themselves. We hope that the authorities in Kabul will reflect the aspirations of different segments of the Afghan society and opinion. We wish the President and the members of the Mujahidden Council every success in their endeavours in promoting national reconciliation and harmony, resolving all ethnic and other differences, in maintaining Afghanistan's stability, unity and territorial integrity. India, on its part, will do whatever it can to contribute towards the achievement of these objectives. We have always stood for a sovereign, independent, non-aligned and united Afghanistan and remain firm in this commitment.

The people of Afghanistan have undergone incalculable hardships and deprivation during the long years of violent conflict. The new authorities in Kabul are faced with a daunting challenge of alleviating human suffering and undertaking the arduous task of reconstruction, rehabilitation and development. The Government of India which has traditionally been involved in programmes for the betterment of the Afghan people is ready to assist the Afghan Government in these endeavours. Our close and friendly relations with Afghanistan are deeply rooted in history and tradition. We have an abiding interest in sustaining and nurturing the friendship and cooperation with Afghanistan. We do look forward to a continuous, constructive and a fruitful dialogue with the new authorities in Kabul.

PAPERS LAID ON THE TABLE

13.22 hrs

Annual Report and Review on the working of the National Institute for the visually Handicapped, Dehra Dun for the Year 1990-91 etc.

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI K. KAMALAKUMARI): On behalf of Shri Sitaram Kesri, I beg to lay on the Table,

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the years 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in the library See No LT - 1875.92]
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1990-91.

- (4) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library, See No. LT - 1876/92]
- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

**Oil and Natural Gas Commission
(Amendment) Rules, 1991**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): On behalf of Shri Shankaranand,

I beg to lay on the Table a copy of the Oil and Natural Gas Commission (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 693 in Gazette of India dated the 14th December, 1991 under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in the Library, See No. LT - 1877/92]

Annual Report and Review on the Working of Madhya Pradesh State Agro Industries Development Corporation Ltd. Bhopal for the Year 1984-85 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): On behalf of Shri Mullappally Ramachandran: I beg to lay on the Table -

(1) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1984-85.

- (2) A Statement (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1990-91 along with Audited Accounts under sub-section (4) of section 14 and sub-section (4) of section 16 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library, See No. LT - 1879/92]

Report of the Comptroller and Auditor General of India (No. 1 of 1991) etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): On behalf of Shri P. K. Thungon, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India - Union Government (No. 1 of 1991) - Commercial - Introduction. [Placed in Library, See No. LT - 1880/92]
- (2) Report of the Comptroller and Auditor General of India - Union Government (No. 2 of 1991) - Commercial - Resume of the Company Auditors, Reports and Comments on Accounts of